

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF JAS INFRASTRUCTURE AND POWER LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor JAS INFRASTRUCTURE AND POWER LIMITED
2.	Date of incorporation of corporate debtor 16/07/2002
3.	Authority under which corporate debtor is incorporated / registered ROC – Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U40109WB2002PLC162558
5.	Address of the registered office and principal office (if any) of corporate debtor FE-83, SECTOR-III SALT LAKE CITY, GROUND FLOOR KOLKATA WB 700106 IN
6.	Insolvency commencement date in respect of Corporate Debtor (CD) 16.10.2019
7.	Estimated date of closure of insolvency resolution process 13.04.2020 (180 days from the date of commencement of Insolvency Process of the Corporate Debtor)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional (IRP) Name – Mr. Animesh Mukhopadhyay (IRP) Reg. No. – IBBI/IPA-001/IP-P00124/2017-18/10266
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: Syndicon Enclave, 2nd Floor, 25/1A/1, Naktala Road, Kolkata 700047, West Bengal Email Address: animesh_fca@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: Mr. Animesh Mukhopadhyay, Sagar Trade Cube, 2nd Floor, Unit No. 203, 104, S. P. Mukherjee Road, Kolkata, West Bengal, 700026 Email Address: cirp.jipl@gmail.com
11.	Last date for submission of claims 30.10.2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a) Weblink: http://www.ibbi.gov.in/downloadform.html b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Jas Infrastructure and Power Limited** on **16.10.2019**.

The creditors of **Jas Infrastructure and Power Limited**, are hereby called upon to submit their claims with proof on or before **30.10.2019** to the interim resolution professional at the address mentioned against entry No. 10.

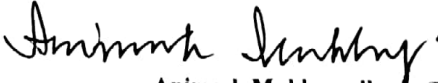
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.10.2019

Place: Kolkata



Animesh Mukhopadhyay (IRP)

Jas Infrastructure and Power Limited (CD)

Regn No: IBBI/IPA-001/IP-P00124/2017-18/10266

ANIMESH MUKHOPADHYAY
Insolvency Professional

Regn. No.: IBBI/IPA-001/IP-P00124/2017-2018/10266